

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

116. M.A. 1640/2019 In

C.P. 4351/2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **16.04.2024**

NAME OF THE PARTIES: Prateek Kumar

V/s.

Sunshine Infracity Private Limited.

Appearance

For Applicant : Adv. Akshay Petkar in MA 1640/2019

For Petitioner : Adv. Sanket Shah

For Respondent: None appeared

SECTION 241-242 OF COMPANIES ACT, 2013

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

M.A. 1640/2019

Ld. counsel for the applicant submits that the issues relating to the shareholding as well as some assets belonging to the R-1 company are under arbitration before Justice Mohit Shah.

It is further informed that there is interim order dated 22.12.2014 with respect to the assets of the respondent company passed by the Hon'ble Bombay High Court. He undertakes to place on record the documents by way of an additional affidavit well before the next date of hearing. List on **18.06.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
---Rajeev---

Sd/-
LAKSHMI GURUNG
Member (Judicial)